

**PUNJAB VIDHAN SABHA**

**BILL NO.21-PLA-2019**

**THE PUNJAB STATE LEGISLATURE (PREVENTION OF  
DISQUALIFICATION) AMENDMENT BILL, 2019**

(Bill as passed by the Punjab Vidhan Sabha)

The following Bill was passed by the Punjab Vidhan Sabha:-

**A**

**BILL**

*further to amend the Punjab State Legislature (Prevention of  
Disqualification) Act, 1952.*

BE it enacted by the Legislature of the State of Punjab in the Seventieth  
Year of the Republic of India as follows:-

1. (1) This Act may be called the Punjab State Legislature (Prevention of Disqualification) Amendment Act, 2019. Short title and  
commencement.

(2) It shall be deemed to have come into force on and with effect from  
the 1st day of September, 2019.

2. In the Punjab State Legislature (Prevention of Disqualification) Act, 1952, Amendment in  
section 2 of  
Punjab Act 7 of  
1952.  
in section 2, in clause (p), at the end, for the sign “.”, the sign “;” shall be  
substituted and thereafter, the following clause shall be added, namely:-

“(q) the office of Advisors to Chief Minister for Planning and Political  
matters.”.

**CHANDIGARH :**  
**THE 18<sup>TH</sup> NOVEMBER, 2019**

**SHASHI LAKHANPAL MISHRA,**  
**SECRETARY.**